

DIVISION BENCH

ITEM NO.105

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CA NO.08/2024 IN CP NO.05/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	SHRIJEE INFRACON PVT. LTD. V/S ROC, KANPUR
UNDER SECTION	252(3) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Babita Jain, Adv.

: For the Petitioner

Sh. Krishna Dev Vyas, Adv.

: For the ROC

Sh. Gaurav Mahajan, Sr. S.C.

: For the I.T. Deptt.

ORDER

Ld. Counsels representing the parties are present.

1. After arguing for some time the Ld. Counsel, Ms. Babita Jain representing the petitioner seeks and is granted one week time to file the audited balance sheets for the period from 2016 onward till the time when the name of the company was struck off.
2. Ld. Counsel representing the Petitioner also seeks time to file the undertaking with respect to the outstanding amount which is to be paid to the Income Tax Department.
3. The matter is adjourned for further hearing on 9th May, 2024.

CA NO.08/2024

1. This is an application for condonation of delay in filing of the present petition beyond the prescribed limitation period.
2. This application i.e. CA NO.08/2024 is also adjourned for the same date i.e. on 9th May, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

18th April, 2024

*Avaneesh Kumar Singh
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**